

Warrant of attachment of a debt not secured by negotiable instrument under Order XXI, Rule 46 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the plaintiff abovenamed has applied for execution of the decree/ order of this Court dated the day of 19 by attachment of the debt specified in the schedule hereto and due by to the defendant abovenamed and not secured by negotiable instrument;

	Rs.	P.
Amount of <u>decree</u> order inclusive of costs. Costs of execution interest at per cent.		
Total		

Now this is to command you to cause to be made known in the manner provided in this behalf by the Code of Civil Procedure that the said defendant be and is hereby prohibited from recovering the said debt or any part thereof and that be and is hereby prohibited from making payment of the same or any part thereof until the further order of this Court or until the attachment is withdrawn by you in accordance with the rules of this Court;

And this is further to command you to return this warrant on or before the day of 19 with an endorsement certifying the date on and manner in which it has been executed or why it has not been executed.

Witness, Chief Justice at Bombay aforesaid, this..... day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for

SCHEDULE